MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 217 **Imphal, Monday, December 8, 2025** **(Agrahayana 17, 1947)**

GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

ORDERS BY THE GOVERNOR : MANIPUR
Imphal, the 6th November, 2025

No. LDM-101/51/2025-REV-REVENUE: In exercise of the powers conferred Under Section 14 (2) of MLR & LR Act, 1960 read with rule 18 of the Manipur Land Revenue and Land Reforms (Allotment of Land) Rules, 1962 the Governor of Manipur is pleased to allot the land specified in the schedule below in favour of Commissioner (Law), Government of Manipur for construction of District & Session Court building and residential quarter and office of the District Directorate of Prosecution, Senapati District.

This issues in pursuance of the Governor-in-Council's decision taken on 31.10.2025

Schedule of land
District: Senapati
Sub-Division : Senapati

North : DC approach road.
South : C.S Dag No. 1024.
East : Under dag No. 1024.
West : Public approach road.

Sl. No.	Name of allottee	C.S Dag No.	Area	Purpose
1.	Commissioner (Law), Government of Manipur	10245 Sheet No.2	1.06 acre	Construction of District & Session Court building and residential quarter and office of the District Directorate of Prosecution, Senapati District

2. The allotment is made subject to the following: -

I. The allottee shall pay a token premium of Rs. 1,060/- (Rupees one thousand and sixty) only i.e. @ Rs. 1000/- per acre as fixed by the state Government vide order no. 4/10/ALLOT/2013-Com(Rev) dated 2nd September, 2013 and the premium amount shall be credited to Major Head: 0029- Land Revenue on behalf of the Commissioner/ Secretary (Revenue), Government of Manipur within a period of 3 (three) months.

II. The allottee shall execute a deed of allotment with Deputy Commissioner, Senapati, Manipur after payment of premium amount.

III. The Road side reserve prescribed under Rule 13 of MLR & LR (Allotment of Land) Rules, 1962 shall be maintained.

IV. The SDC concerned shall demarcate the land and hand over to the allottee after execution of deed of allotment with Deputy Commissioner, Senapati, Manipur.

V. In the event of land being used for any purpose other than that for which it has been allotted, appropriate action shall be taken as laid down under Rule 18 (iii) (iv) & (v) of the MLR & LR (Allotment of Land) Rules, 1962.

VI. The allotment shall be liable to be cancelled if the land is not used within 2 (two) years for the purpose for which it is allotted.

By Orders & in the name of the Governor,

LANJOY THOUDAM,
Deputy Secretary (Land Resources),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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